

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 466 of 2020**

Mukesh Kumar

.....

..... **Petitioner**

**Versus**

The State of Jharkhand & Ors.

..... **Respondents**

-----

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

-----

For the Petitioner : Mr. Manoj Tandon, Advocate

For the Respondent-State : Ms. Ruchi Rampuria, A.C. to Sr.-S.C.-II

**4/Dated:14/09/2020:**

Heard Mr. Manoj Tandon, learned counsel for the petitioner and Ms. Ruchi Rampuria, learned counsel for the respondent-State .

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondent-State is directed to file counter-affidavit.

Ms. Ruchi Rampuria, learned counsel for the respondent-State submits that she will file counter-affidavit within two weeks.

Post the matter on 01.10.2020.

**(Sanjay Kumar Dwivedi, J.)**